

ITEM NO.105

COURT NO.16

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2844/2011

REVANASIDDAPPA & ANR.

Appellant(s)

VERSUS

MALLIKARJUN & ORS.

Respondent(s)

(IA No. 176444/2019 - APPLICATION FOR SUBSTITUTION, IA No. 176447/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. IA No. 176445/2019 - SETTING ASIDE AN ABATEMENT)

WITH

C.A. No. 7318/2014 (IV)

SLP(C) No. 81/2016 (IX)

C.A. No. 4398/2019 (III)

SLP(C) No. 14176-14177/2016 (XII)

SLP(C) No. 27834/2017 (IX)

(IA No.56102/2017-CONDONATION OF DELAY IN REFILEING and and IA No.56101/2017-CONDONATION OF DELAY IN FILING and IA No.56103/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 23397-23398/2018 (IX)

C.A. No. 2312/2021 (III)

SLP(C) No. 1573-1574/2021 (IV-A)
(FOR ADMISSION)

Date : 01-11-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

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Mr. Y. Lokesh, Adv.
Mr. Y. Kandha Prabhu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 22.11.2023 on the top of the Board.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)